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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH, JAIFUR.

CA no. 82/95 : Date of order 21.2.95

Panna Singh, Babu, Smt. Sayri,)
Bhema, Sanu, Mukaran, Phulalal,)
Sudhir, Nirakar, Savitri,) Applicants.
Phroshottam, Trilochan, Durja,)
Ratna, Varun, Raju Singh and)
Kokila

v/s

Union of India & Others : Respondents

Mr. J.K. Kaushik : Counsel for the applicants.

- : Counsel for the respondents.

CORAM

Hon'ble Mr. Gopal Krishna, Member (Judicial)

Hon'ble Mr. O.P. Sharma, Member (Administrative)

PER HON'BLE MR. GOPAL KRISHNA, MEMBER (JUDICIAL)

During the course of arguments, the learned counsel for the applicants sought permission to withdraw the present application with liberty to file a fresh application. Permission is granted. The present application stands dismissed as having been withdrawn. The applicants are permitted to file a fresh CA, if so advised. Extra sets if any be returned to the applicants.

(O.P. SHARMA)
MEMBER(A)

Gopal Krishna
(GOPAL KRISHNA)
MEMBER(J)